

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 388/TT/2019**

- Subject** : Petition for determination of transmission tariff for 2014-19 period of seven transmission lines belonging to MPPTCL conveying electricity as ISTS lines, for inclusion of these assets in computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations 2014 and Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010.
- Date of Hearing** : 17.12.2019
- Coram** : Shri P. K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Madhya Pradesh Power Transmission Company Ltd. (MPPTCL)
- Respondents** : Power Grid Corporation of India Ltd. (PGCIL) and 4 others
- Parties present** : Ms. Poorva Saigal , Advocate, MPPTCL

**Record of Proceedings**

The Learned counsel for the Petitioner submitted that the instant petition has been filed for determination of transmission tariff in respect of (i) Sheopur-Khandar 132 kV Line, (ii) Seoni-Pench-1 132 kV line, (iii) Seoni-Pench-2 132 kV line, (iv) Balaghat-Dongargarh 132 kV line, (v) Balaghat-Bhanegaon-Dhamda 132 kV line, (vi) Morwa-Beena (Rihand) 132 kV line and (vii) Morwa-Anpara 132 kV line for 2014-19 period. She submitted that WRPC vide letter dated 13.2.2019 has certified that the said lines are ISTS lines connecting MP with other States and hence tariff may be allowed for these assets through inclusion in the PoC computation. She submitted that tariff for the portion of these lines falling in the State of MP and owned by MPPTCL is only claimed in the instant petition.

2. The Commission, referring to the WRPC certificate dated 13.2.2019, asked about the details of the power flow in the said lines. In response, the learned counsel for the Petitioner submitted that in case of the transmission lines at Srl. No. (i) and (vii), there has been no power flow for the last 5 years and in case of line at Srl.No.6, there was no power flow from January 2018 to September, 2018. In case of remaining lines, there has been a power flow. She further sought one week time to file the details on affidavit.



3. The Commission directed the Petitioner to submit the following information on affidavit with an advance copy to the respondents by 6.1.2020.

- a) Power flow details of the instant transmission lines during the period 2014-15 to 2018-19 period.
- b) As per RPC certificate, no power was flowing through Assets-1 and 7 during last 5 years. Clarify the reasons for claiming tariff for the said assets.

4. The Commission directed the Respondents to file their reply by 13.1.2020 and the petitioner to file rejoinder, if any, by 24.1.2020. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

5. The matter shall be listed for hearing in due course for which a separate notice shall be issued to the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

